

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 11**  
**(IB)-202(PB)/2017**

**IN THE MATTER OF:**

Punjab National Bank

Vs.

Bhushan Power and Steel Ltd.

.... Applicant/petitioner

.... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 26.11.2020**

**CORAM:**

**SH. B.S.V. PRAKASH KUMAR**

**HON'BLE ACTG. PRESIDENT**

**SH. HEMANT KUMAR SARANGI**

**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**


For the Erstwhile RP : Mr.VaijayantPaliwal&Ms.Charu Bansal, Advs.


**ORDER**

**IA-5079/2020**

On the application moved by an employee with regard to his employment, answering respondents are hereby directed to file reply to this application by next date of hearing.

List on **18.12.2020**.

  
**(B.S.V PRAKASH KUMAR)**  
**ACTG. PRESIDENT**

  
**(HEMANT KUMAR SARANGI)**  
**MEMBER (TECHNICAL)**